

(42)

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

N O T I F I C A T I O N

Dated Shillong, the 21st July, 2014.

No.LJ (A) 77/2000/Pt./62 - The Governor of Meghalaya is pleased to empower the District & Sessions Judge Williamnagar to try cases under Old Land Acquisition Act , Prevention of Corruption Act, Industrial Tribunal Act, Electricity Act, Wakf Act and Protection of Children from Sexual Offences (POCSO) Act in respect of East Garo Hills.


(L.M. Sangma),

Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LJ(A) 77/2000/Pt./62-A,
Copy to:-

Dated Shillong, the 21st July, 2014.

1. Advocate General High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Director General of Police, Meghalaya Shillong.
4. District & Session Judge, Williamnagar, East Garo Hills, Meghalaya.
5. The Superintendent of Police (CBI/ACB) Shillong,
6. The Superintendent of Police, West Khasi Hills Williamnagar.
7. All Deputy Commissioners/All SDOs (C)
8. Home Police Deptt./Revenue Deptt./Power Deptt./Social Welfare Deptt./Law (B) Deptt.
9. All Public Prosecutor.
10. Guard file.

By order etc.,


Secretary to the Govt. of Meghalaya,
Law Department.

Mt/-

